



Regional Office, Palwal Region
Haryana State Pollution Control Board
II - Floor , HSVP Office Complex,
Near Gymkhana Club, Sector -12, Palwal-121102
Website – www.hspcb.gov.in E-Mail - hspcbopal@gmail.com



No. HSPCB/PAL/2022/ 1840

Dated: 11.02.2023

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.
Email ID:- judicial-ngt@gov.in

Sub. Status of site report in the matter of OA No. 79 of 2022 Titled as Radhey Shyam Vs State of Haryana and Others in compliance of Hon'ble National Green Tribunal order dated 24.11.2022.

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 24.11.2022 in the matter of OA No. 79 of 2022 Titled as Radhey Shyam Vs State of Haryana and Others has directed as under:-

“In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Haryana through Chief Secretary, Government of Haryana, (2) State PCB, (3) HSVP, (4) District Magistrate, Palwal and (5) the Project Proponent- M/s. Omaxe City, Palwal, who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application. Since respondents No. 2 and 5 are already appearing before this Tribunal, notices be issued to respondents no. 1, 3 and 4 requiring them to file their reply/response within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.”

In compliance of above said orders, the status of site report is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

Regional Officer,
Palwal Region
For Haryana State Pollution Control Board

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA No. 79 of 2022

IN THE MATTER OF:

Radhey Shyam

...Petitioner

Vs

State of Haryana and Others

...Respondents

REPLY ON BEHALF OF RESPONDENT No. 2 THROUGH SH. VIJAY CHAUDHARY, REGIONAL OFFICER, HARYANA STATE POLLUTION CONTROL BOARD, PALWAL IN COMPLAINT OF ORDER DATED 24.11.2022.

MOST RESPECTFULLY SHOWETH:

1. That the above subjected OA has been filed alleging violation of environmental norms by the Respondent No.5 i.e. M/s Omaxe City, Palwal. This Hon'ble Tribunal vide order dated 03.02.2022, constituted the Joint Committee and directed to submit factual and action taken report.
2. That in compliance of order dated 03.02.2022, a report was filed vide email dated 11.10.2022 which was considered on 24.11.2023. The Hon'ble Tribunal directed for response of the answering respondent giving details regarding compliance with the consent conditions by the project proponent. The answering respondent is filing the present reply dealing with the issues concerning with it and liberty is being craved to file additional reply/affidavit with the permission of this Hon'ble Tribunal, as and when need arises.
3. That in compliance of directions dated 24.11.2022 passed by this Hon'ble Tribunal, site was visited on 04.02.2023 by the Field Officer and Regional Officer, Palwal to verify the compliance status of recommendations and conditions of Consent. The site inspection report is annexed herewith as **Annexure-A**. The compliance report w.r.t. CTO conditions is annexed herewith as **Annexure-B**.

The reply is submitted for kind consideration of this Hon'ble Tribunal.

.....

Verification:

Verified at ..Palwal..... on ...10thday of February, 2023 that contents of the para no. 1 to 3 of above reply are true and correct as per information derived from the official record.

.....

Status of site in Original Application No. 79/2022 Radhey Shyam & Ors Vs State of Haryana.

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Sr. No.	Description of compliant	Status of site as on date of inspection on 05/09/2022	Proposed/Required Remedial measure	Reply /Submission of M/s Omaxe City Palwal	Factual position/compliance verified on dated 04.02.2023
1	<p>पुरी कालोनी में सीवरेज लाइन बिछी हुई है लेकिन सीवरेज लाइन का कनेक्शन किसी भी मैन लाइन से नहीं है। ऐसी स्थिति में कालोनी में एक व्यवस्थित STP (Sewage Treatment Plant) का होना बहुत जरूरी हो जाता है, जबकि कालोनी में हरित पट्टी पर एक अस्थाई STP (मिर्फ नाम के लिए) बनाया गया है, जिसमें Sewage Treatment की कोई व्यवस्था ना होकर एक पंपसेट लगा रखा है, जोकि पानी (मलमूत्र की गंदगी) को पंप करके खुली जगह कालोनी के अंदर ही (भविष्य में बड़े रोड के लिए छोड़ी गई जगह) पंपआउट कर देने है। जिसमें चारो तरफ गंदगी, बदबू व प्रदूषण फैलता है। यही समस्या यह है कि तथाकथित STP का पंपसेट अधिकतर समय खराब रहता है, कालोनी का एक हिस्सा जिसमें 50 - 60 परिवार रहते है, ह्यान पर है, ऐसी स्थिति में सीवर का मांग पानी मैनड्रॉल मे उमड़कर सड़कों पर बहता है</p>	<ul style="list-style-type: none"> The layout plan of the colony depicting the location of STP and RWH is enclosed herewith. The STP is in working condition and PP has obtained first CTO for said STP in 2014 and same was renewed from time to time and latest consent to operate was granted on 18.08.2022 and is valid upto 30.09.2024. There is a Steel Sheet Structure enclosure around the area of STP. As per conditions of Environment Clearance, there was no presence of ultra violate radiation of treated sewage for disinfection. There was not complete duel plumbing line for use of treated sewage from the STP However, the standards of treated sewage i.e. Water available after treatment of 	<ul style="list-style-type: none"> The management of M/s Omaxe city, Palwal should have to immediately take up the construction of proper and regular boundary wall of STP As per the EC conditions Ultra Violate radiation system for disinfection System of treated effluent has to be installed at the STP before the reuse of the treated sewage/effluent as per the EC conditions A separate pipeline has to be laid for carrying and use of treated sewage from STP for reuse in gardening/ flushing. HSVP has to provide master external sewer system for ultimate connection for discharge of excess treated sewage during rainy season and winter 	<ul style="list-style-type: none"> The company has installed STP of phytorid technology which uses certain specific plants that can absorb nutrients directly from wastewater and we have erected permanent GI sheets with grouting of pipes around STP. We have also planted trees and hedges which after growing up will also work as a boundary wall. Balance area of STP is also covered with grass. (Layout and Photographs enclosed as Annexure 1). The Company is law abiding company and bound by the prescribed norms. Presently there is approx. 50% occupancy in the colony and the discharged water after due treatment is being utilized for irrigation of green areas, parks and berm areas which invariably falls insufficient and the shortfall is made up by arranging water from other sources. As soon as the 	<ul style="list-style-type: none"> The boundary wall of STP is already provided with GI Sheets. Unit has also planted Trees and hedges near the boundary wall and during inspection, no foul odour was found near STP. (Photos are attached as Annexure P-1) Yes, the unit has installed Ultra Violate radiation system for disinfection System of treated effluent and found in working condition. (Photos are attached as Annexure P-2) A separate pipeline has already been laid for carrying and use of treated sewage from STP for reuse in gardening in various green belts and parks. (Photos are attached as Annexure P-3)

जिससे गंदगी, बदबू व प्रदूषण के साथ – साथ खूब मच्छर पनपते हैं जिससे बीमरिया फैलती है। आये दिन हर परिवार से कोई न कोई बच्चा या बड़ा बीमार हो जाता है।

STP was within the prescribed limits as notified by CPCB and HSPCB time to time.

- STP samples were collected by HSPCB on dated 29.07.2022 during renewal of CTO and as per Analysis Report No. 425 dated 08.08.2022 released by the Boards lab and the parameters were found within prescribed limits **(copy attached)**

- An arrangement had been made for the use of treated water for gardening in open green land near STP through PVC pipeline.

season as occupancy of the colony is increasing day by day with the passage of time

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necessity arise with increase in occupancy rate in the colony, the company shall install / extend the treated water line.

- After treatment, treated water is used for horticulture and irrigation purpose in the vicinity of the STP for green park, road berm area etc., the company has already installed permanent pipeline in some areas of the site. The Company will expand the lay treated water line to maximum extent as recommended by the committee, the work of water line will be complete within 3 months. The company has already requested HSVP for connection to master sewer line. (Letter enclosed as Annexure 2).

- A temporary STP was constructed by the Company near plot no. 612 which after construction main STP, had been closed by the Company permanently. The sewer line has been connected with the main STP. The STP was not

- The complainant also brought in notice of the committee about abandoned STP in the locality of plot No. 612 A. The STP was filled with the sewage but it was brought to the notice that this has been closed as sewer line has been connected to the main STP line.

- The Capacity of STP as told by the representative of Omaxe city is 1000 KLD against the total requirement of 1800 KLD as per conditions of the Environment Clearance issued vide No.21-742/2007-IA.III by the Ministry of Environment and Forests (IA Division), Paryavaran Bhawan, New Delhi

- During inspection it was also observed that untreated domestic effluent generated from the Omaxe

- The abandoned STP needs immediate cleaning and permanent closure/dismantling to avoid further collection of sewage.

- The capacity of existing STP has to be got certified by the reputed institution and future expansion of STP is also required keeping in view of increase in the occupancy day by day

- The accumulated untreated sewage near omaxe heights (group housing) also need immediate cleaning and adequate measures have to be adopted to avoid any further accumulation of sewage.

filled with the sewage, only due to rainy season the rain water was accumulated at the top of the temporary STP. Now the Company has cleaned the accumulated water from the pits and the pits will be permanently filled with soil within a period of 1 week in order to kill the issue for ever.

- The presently installed STP is of adequate capacity to cater to the requirement as per current occupancy which is approx. 50%. Presently, approx. 500 KLD waste water is being discharged after treatment, the Company will expand the capacity of STP state-wise in proportion with increase in occupancy and keeping in view the present growth ratio in the occupancy, it is presumed that the colony would achieve 100% occupancy within next 10 years. As per approved service estimate by the Directorate, Town & Country Planning, Haryana, Chandigarh the company shall install STP of required capacity and the STP capacity certification in this regard shall be submitted upon receipt of the same from the

abandoned STP has been cleaned and permanently closed (Photos are attached as **Annexure P-4**)

- The unit has submitted the certificate from the reputed institution regarding capacity of STP (Copy attached as **Annexure P-5**)

- accumulated untreated sewage near omaxe heights (group housing) has been cleaned and no sewage or waste water was observed at the site (Photos are attached as **Annexure P-6**)

Heights (Group Housing Society) was spread in open green land and the President of RWA of the colony present at the time of inspection confirmed that “ आपको अवगत किया जाता है कि ओमेक्स सिटी पलवल में ग्रुप हाउसिंग को हमने करीब 2 साल पहले हैंडोवर लिया था । तब से सोसाइटी की देखभाल का काम हम ही कर रहे हैं । हमारी सोसाइटी में एक टेम्पररी एसटीपी बना हुआ था जिसका अब ओमेक्स के मैन STP बनने के बाद बंद कर दिया था तथा ग्रुप हाउसिंग को मैन सीवर लाइन से जोड़ दिया था । अब हमारी ग्रुप हाउसिंगका सीवर वाटर भी ओमेक्स की मैन एसटीपी द्वारा ट्रीट किया जाता है। आपको यह भी अवगत कराया जाता है कि हमारे ग्रुप हाउस के पास में Municipal Council, Palwal वालों ने अमृत योजना के अंतर्गत ओमेक्स सिटी के बिच में से धोलागढ़ वा काशीपुर गॉब से सीवर लाइन डाली थी, जिसके कारण उन्होंने ओमेक्स सिटी की मैन सीवर लाइन को डैमेज कर दिया । जिससे की हमें मज़बूरी में अपने सीवर वाटर को 4 से 5 दिन के लिए पास के ओमेक्स के जमीन में डालना पडा, परंतु अमृत योजना की लाइन डालने के बाद हमने अपनी सीवर लाइन को

consultant.

- The Company has already handed over the Group Housing Society to the Residents Welfare Association (RWA) 2 years before ago. The RWA has already connected the group housing society's sewer water line into main sewer line of Omaxe City and the sewer water is treated at the STP of Omaxe City. A few days ago, the Municipal Council, Palwal was laying a line which was passing through the Omaxe City and during excavation, the sewer pipe of Group Housing was damaged and hence due to leakage, the water was accumulated which was disposed and the line was got repaired immediately, thereafter the line is appropriately working and the affected area is being got cleaned and sanitized by the RWA which will be completed within 2-3 days. (Letter of RWA and site clean photographs enclosed as Annexure 3).

ओमेक्स सीवर लाइन में जोड़ दिया है अब हमारा सीवर का पानी ओमेक्स की मैं STP प्लांट मजा रहा है ।"
(copy of letter attached R/3)

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श्रीमान, जो लाइन रेनवाटर हार्वेस्टिंग के लिए क्लोनी में विछाई गई है, जिसका काम है कि बारिश का पानी व्यर्थ न बहे व जमीन के अन्दर चला जाए, इस लाइन का कनेक्शन भी सीवर लाइन से जोड़ रखा है, और सीवर का गंदा पानी जमीन के निचे जाकर पुरे पानी को प्रदूषित कर रहा है जिससे भविष्य में रिस्की बड़ो समस्या का सामना करना पद सकता है।

• There are total 16 nos of RWH Bore well pits as marked on the layout plan and the complainant took the joint committee to one number RWH pit and there was some quantity of stagnant water which may be due to non cleaning of the rain water bore well and linking of roof trap collection gully trap leading to bore well tap with some sewer line. This needs further detailed inspection along the route of the sewer line for detecting fault and regular cleaning of RWH pits. A collection of rooftop rain water gully trap was shown in the same locality which was filled by the debris. Thus needs further regular cleaning. The RWH pits are not found to be connected with the sewer line. Rather detailed checking is required to ascertain the factual position to ensure that any sewer line have not been damaged due to ongoing construction activity and

- A mechanism has to be developed by the maintenance agency of the colony to ensure regular cleaning of roof top rainwater connecting gully traps and rain water harvesting bore well pits for recharge of ground water aquifer
- HSVP has to provide external storm drainage system for ultimate connection of disposal of rain water of this colony omaxe city under the provision of EDC as occupancy is increasing day by day
- A team has to be put on the job with immediate effect by

• The Maintenance Agency cleans the RWH pits from time to time, due to rainy season, there was some soil and debris accumulated into the pits, as the rainy season is over, the Maintenance Agency has started to clean all the pits through the expert agency. However, it is necessary to mention herein that, after thorough inspection at the site by the construction team of the Company and maintenance team at site (team), it is not found anywhere that Sewer line and Storm line are interconnected in any area of the township. During the inspection, the team found that the water is stagnant near the plot no 356 and due to stagnant water for long time in rainy season, the stagnant water changed its colour which the joint committee assumed that the stagnant water is Sewer water connected from Sewer line. Further, the Team found that there is ongoing construction near the site and they put the construction debris into the

- Yes, the regular cleaning of roof top rainwater connecting gully traps and rain water harvesting bore well pits for recharge of ground water aquifer was observed at the site (Photos are attached as **Annexure P-7**). work order for regular cleaning given to the maintenance agency by the unit.
- No intermixing of sewer line with carrier pipe lines was observed and also there is no blockage/overflow of sewer line in the premises.

linked with a carrier pipeline from roof top rain water gully trap to RWH pits.

the maintenance agency of the municipality to locate the fault of intermixing sewer line with carrier pipe lines of roof top rain water collection gully trap to RWH pits and keep strict vigil in future to avoid intermixing of sewage and rainwater harvesting pits in future.

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chamber of storm line as a result the line was blocked. The Maintenance Agency has cleaned the line and now the storm line is cleaned and cleared. It is also submitted that the Company has checked all the roof top water pipe line and till now no roof top water line is found connected with Sewer line which the team would keep checking in future and if any of the plot holders while construction of house has connected the same, the same would be rectified on immediate basis. It is to inform that the sewer and storm lines are laid opposite to each other across the road, hence there are no possibility that both line can be interconnected at any point. it is necessary to mention herein that the Complainant Mr. RadheyShyam and one another resident was constructing their house at plot no 356 and 353 respectively and constructed Chambers outside the berm of their plot and installed a combined chamber of Sewer and Storm and connected the line from chamber to main sewer line while they must construct separate chamber

for storm and sewer and to be connected separately into the Sewer and Storm main line. It is submitted that RWH pits shall be rectified within a period of 3 months in the manner as suggested by the inspection committee during their site visit for absorption of storm water more efficiently. (Photographs enclosed as Annexure 4).

<p>3</p> <p>श्रीमान जी नीबरेज लाइन ओवरफ्लो होने के कारण हमारे घरों का नीबर का पानी लाइन में न जाकर कई बार घर में ही रुक जाता है जिसके कारण भयंकर बदबू और मच्छरों का नासना करना पड़ता है।</p>	<p>The overflow of sewer line near abandoned STP and in open green land near Omaxe Heights will have to be cleaned as of now sewer line of abandoned STP as well as omaxe city group housing colony is connected with the sewer line leading to main STP</p>	<p>The cleaning of existing sewerage system is immediately required to clear the blockages with the help of sewerage cleaning machines as lot of construction activities is going in the colony to ensure the smooth flow of sewer line to the STP in addition to measures suggested at serial No.1</p>	<p>The sewer line whenever gets overflowed due to silt accumulated therein or due to the accumulation of debris in manhole while raising construction by the residents of the colony, the same is cleaned immediately by the maintenance agency. It is further submitted that the sewer and storm line laid in the colony is cleaned routinely from time to time.</p>	<p>The cleaning of existing sewerage system has been completed along with cleaning of STP (Photos are attached as Annexure P-8)</p>
<p>4</p> <p>श्रीमान जी, मैं पिछले दो वर्षों से ओमैक्स सिटी पलवल में रह रहा हूँ, और इन दो वर्षों में न जाने कितनी बार लिखित व मौखिक शिकायत उन सब से की गई है जिनसे इस समस्या के समाधान का संरोकार है, जिनमें ओमैक्स लिमिटेड, उसकी partner Company, m/s मानवी</p>	<p>Some quantity of garbage waste was found in the open empty back area behind STP in Omaxe City and there was temporarily arrangement of biodegradable pits for disposal of wet waste and segregated dry waste was collected/stored in the open area.</p>	<p>Sufficient capacity Organic waste converter is required to be installed for treatment of collected biodegradable garbage /waste (wet waste).</p> <p>For segregated dry waste, a regular mechanism have to be developed in</p>	<p>The Maintenance Agency get collected the garbage from the colony and the same is dumped for segregation in the empty land owned by the Company located suitably far from the residential area.</p>	<p>Door to Door to collection of Solid Waste from residences of omaxe has already been started by Municipal council, Palwal. However, unit has provided 16 number of compost pits for waste generation from green belts</p>

प्राइवेट लिमिटेड, व मॉटेनेंस विभाग से संबंधित सभी व्यक्ति। श्रीमान जी, जहाँ एक तरफ माननीय प्रधानमंत्री जी माननीय मुख्यमंत्री जी " राष्ट्रीय स्वच्छता मिशन " को सफल बनाने के लिए हर संभव प्रयास कर रहे है, " एक कदम स्वच्छता की ओर " व "स्वच्छता हे सेवा " जैसी टैगलाइन पर काम कर रहे है वही कुछ लोग सिर्फ अपनी जेबो को भरने में लगे है और स्वच्छता मिशन को नाकाम करने की भरपूर कोशिश कर रहे है।

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coordination with Municipal Council, Palwal for regular lifting / disposal of collected dry waste from the waste segregation yard of the colony.



Randeep Sindhu, AEE
HSPCB, Palwal Region



Vijay Chaudhary, Regional Officer
HSPCB, Palwal Region

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Annexure P – 1

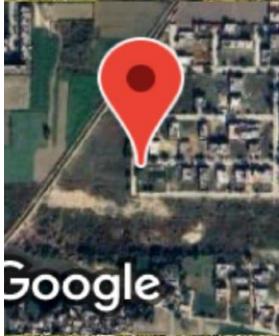








 **GPS Map Camera**



Palwalrural, Haryana, India

4899+XJ7, Omaxe City 1, Palwalrural, Haryana 121102,
India

Lat 28.118857°

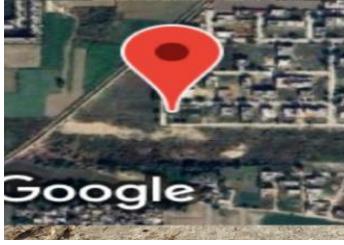
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04/02/23 01:28 PM GMT +05:30

123
Annexure P – 2



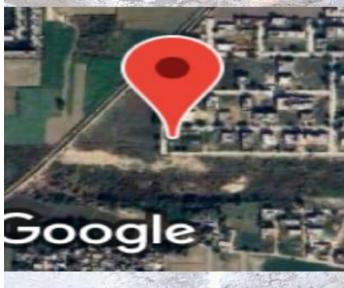
GPS Map Camera



Palwalrural, Haryana, India
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121102, India
Lat 28.118755°
Long 77.318922°
04/02/23 01:32 PM GMT +05:30



GPS Map Camera



Palwalrural, Haryana, India
4899+XJ7, Omaxe City 1, Palwalrural, Haryana
121102, India
Lat 28.118755°
Long 77.318922°
04/02/23 01:33 PM GMT +05:30

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Annexure P – 3







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Annexure P – 4



128 Annexure P – 5



HABITAT ENGINEERING SERVICES CONSULTANT

JANARDAN SINGH

M-TECH IIT, KGP

GST NO:- 07ANAPS4007N1ZU

PAN NO:- ANAPS4007N

Date- 21 Nov 2022

TO WHOM SO EVER IT MAY CONCERN

It is herein certified that Phytoid Technology based Sewage Treatment Plant which is situated in Phase-1 of Omaxe City Palwal was designed by me and construction of the same was done under my supervision.

This STP capacity is 1000 KLD.


(Janardhan Singh)

Consultant-Habitat Engineering Services

Mob.- 7217662363

ADDRESS: A- 112, MASOODPUR, VASANT KUNJ, NEW DELHI – 110070

EMAIL - habitatengineeringservices@gmail.com

CONTACT NO. 7217662363

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Annexure P – 6



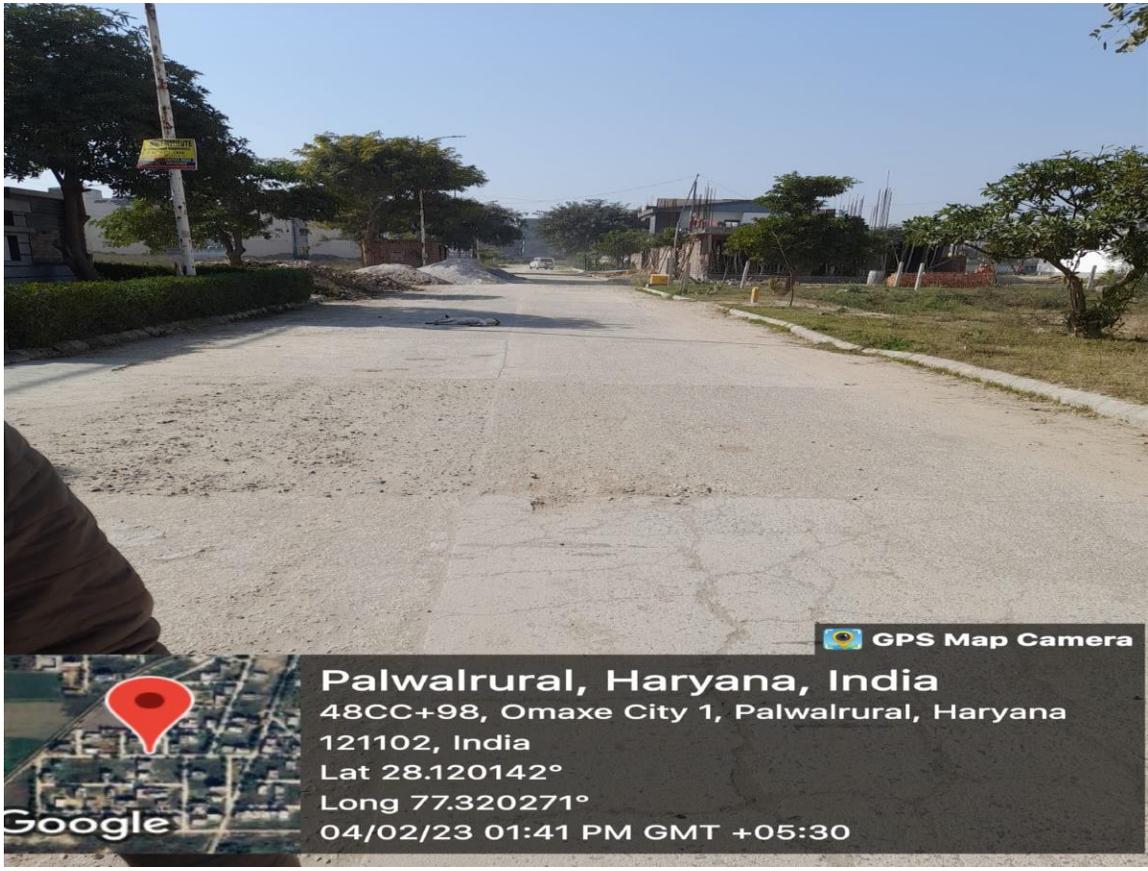


131
Annexure P – 7





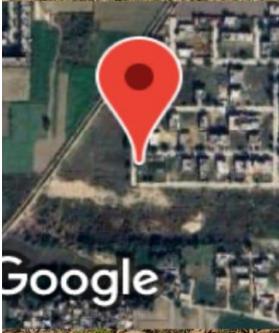
133
Annexure P – 8



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 GPS Map Camera



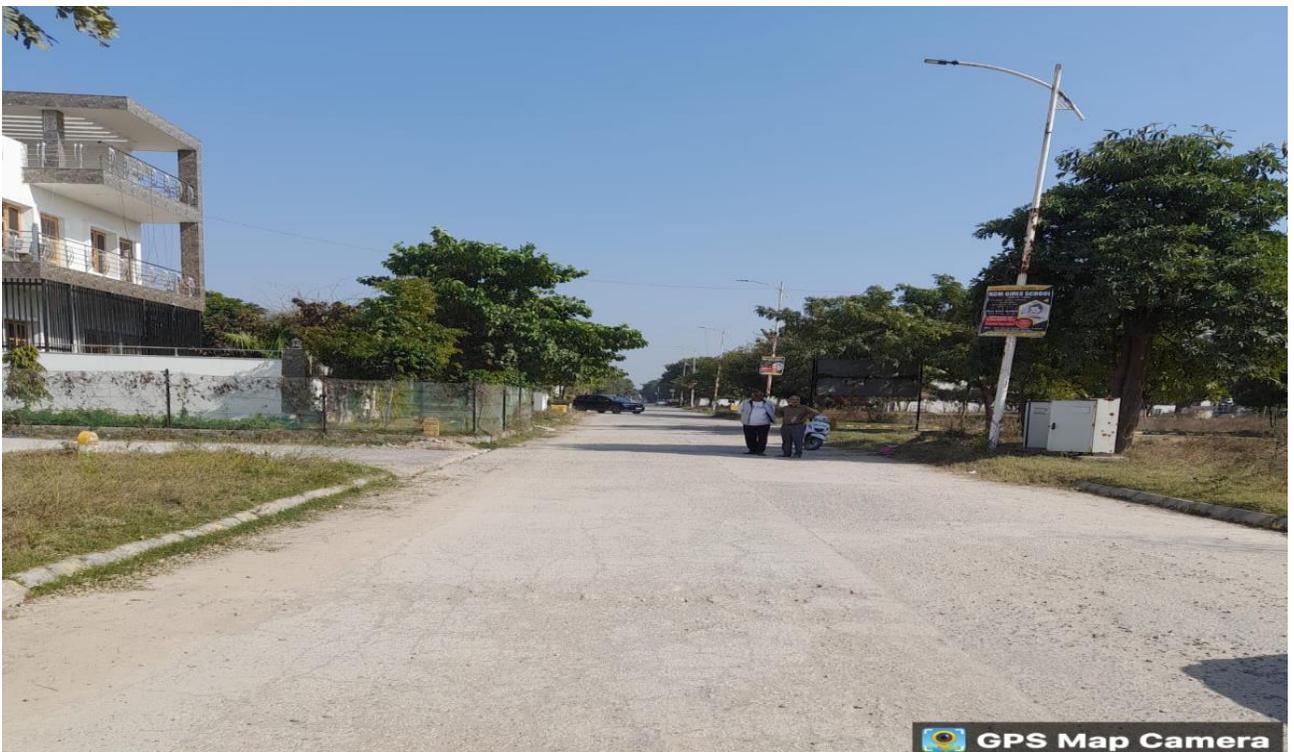
Palwalrural, Haryana, India

4899+XJ7, Omaxe City 1, Palwalrural, Haryana 121102, India

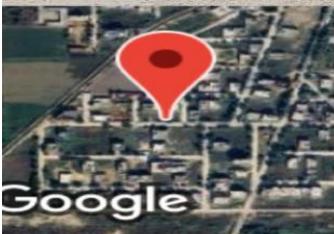
Lat 28.11879°

Long 77.318904°

04/02/23 01:25 PM GMT +05:30



 GPS Map Camera



Palwalrural, Haryana, India

48CC+98, Omaxe City 1, Palwalrural, Haryana 121102, India

Lat 28.120149°

Long 77.320266°

04/02/23 01:41 PM GMT +05:30

Sr.No.	Terms and Conditions of CTO	Complaint Status a on 04/02/2023
1.	The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly	Yes maintained
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order	Yes, Unit has agreed to comply
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent	Yes, Submitted
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application	Yes, Submitted
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied	Yes, Unit has agreed to comply
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution	Yes, maintained
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Unit has provided acoustic enclose
8.	The industry shall comply all the direction/Rules /Instructions as may be issued by the MOEF/CPCB /HSPCB from time to time.	Yes, Unit has agreed to comply
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge	Yes, Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Yes, Unit has agreed to comply
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Yes, Unit has agreed to comply
12.	Permissible limits for any pollutants mentioned in the	Yes, complied

	consent to operate order should not exceed the concentration permitted in the effluent by the Board.	
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Yes, deposited
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse	Yes, Unit has agreed to comply
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit	Yes, Unit has agreed to comply
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board	Yes, Unit has agreed to comply
Sr.No.	Specific Conditions of CTO	
1.	Unit will maintain the daily log-book of STP and source of water supply	Yes, maintained
2.	unit will not change the product without Board permission	Yes, Unit has agreed to comply
3.	Unit will follow the all ACTS/Rules/Regulation issued by the HSPCB/CPCB/NGT time to time in future.	Yes, Unit has agreed to comply
4.	Unit will submit the Analysis Report under Water & Air Act and Noise rules as per policy of the board.	Yes submitted
5.	Unit should complying the directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE so granted shall be revoked without giving any further notice	Yes, Unit has agreed to comply
6.	A detailed water harvesting plan may be submitted by the project proponent	Yes, Submitted
7.	That in case any additional charges / fees / penalty etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office	Yes, Unit has agreed to comply
8.	If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE/CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent	Yes, Unit has agreed to comply
9.	Unit will use underground water after obtaining approval from concerned authority	Permission obtained from CGWA
10.	That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question	Yes, Unit has agreed to comply
11.	Unit will not use in illegal fuel.	Yes, Unit has agreed to comply
12.	Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants	Not Applicable
13.	Increase of green belt.	Yes, maintained
14.	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc.	Yes, maintained
15.	Unit will not change the quantity of effluent/Air emission without prior permission of the Board.	Yes, Unit has agreed to comply
16.	Unit will obtain all necessary clearance from all concerned departments/Authorities	Yes, Unit has agreed to comply
17.	Unit will comply all the Act/Rules/ Notification/ Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc.	Yes, Unit has agreed to comply and specifically in MSW Rules - Door to Door Garbage collection by MC

		Palwal and constructed 16 number compost pits for waste generation from green belts
18.	Unit will dispose off their waste scientifically through Auth agency	Yes, maintained
19.	Unit will apply for Authorization under HOWM rules wit in 15 Days after issuing the CTO	Yes, Complying
20.	If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent.	Yes, Unit has agreed to comply
21.	Unit will use underground water after obtaining approval from concerned authority during construction phase of the project and for sprinkling as far as possible. Unit should not use underground water for industrial or domestic purpose without prior permission obtained from HWRA	Permission obtained from CGWA
22.	That this CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question	Yes, Unit has agreed to comply
23.	Unit will not discharge any type of effluent outside of the premises of the project and reuse/recycle of treated waste water.	No discharge found outside the premises and all the treated water is reused within the premises
24.	Unit should not use Ear buds with plastic sticks, plastic sticks for balloons, Plastic flags, candy sticks, ice-cream sticks , polystyrene (Thermocol) for decoration, plastic plates, cups, glasses cutlery, such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers	Yes, Unit has agreed to comply
25.	Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants	Yes, Unit has agreed to comply
26.	Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible	Yes, Unit has agreed to comply
27.	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc.	Yes, maintained
28.	A detailed water harvesting plan may be submitted by the project proponent	Yes, Submitted
29.	Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc.	Yes, Unit has agreed to comply and specifically in MSW Rules - Door to Door Garbage collection by MC Palwal and constructed 16 number compost pits for waste generation from green belts
30.	Unit will comply all the condition mentioned in License /NOC issued by DTCP	Yes, Unit has agreed to comply
31.	Unit will dispose off their waste/spent oil of GENsets only to authorized recyclers by the HSPCB.	Yes, unit has made agreement with the authorized recycler by the HSPCB
32.	Unit should use only cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. in GENsets	Yes, Unit has agreed to comply
33.	The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this CTO under Water &	Yes, Unit has agreed to comply

	Air ACT will be revoked.	
34.	Unit will strictly comply the HOWM Rules and obtained authorization/registration as applicable	Yes, Unit has agreed to comply
35.	Unit will dispose off their waste/spent oil of GENsets only to authorized recyclers by the HSPCB and oily cloths, gloves and other waste will be handed over to CTSDFs i.e. GEPIL	Yes, unit has made agreement with the authorized recycler by the HSPCB
36.	Unit will comply the SOPs guidelines issued by CPCB time to time in future	Yes, Unit has agreed to comply
37.	The unit will provide proper sampling arrangements on their stacks and effluent sources as applicable	Yes, Provided
38.	Unit will not use any type of source of Air emission except GENset.	Yes, complying
39.	Unit will robustly operate its STP and ensure that the parameters of the treated effluent are within the prescribed limits.	Yes, Complying
40.	Unit will ensure the compliance of orders of Honble NGT in the matter of OA No. 26 of 2019 Abhay Dahiya & Ors. Vs State of Haryana	Yes, Unit has agreed to comply
41.	unit shall ensure safe and proper disposal of solid waste, through suitable technology	Yes, Unit has agreed to comply and specifically in MSW Rules - Door to Door Garbage collection by MC Palwal and constructed 16 number compost pits for waste generation from green belts
42.	Unit will strictly comply with the directions of CPCB vide letter No B17011/7/UPCIIPWM(SUP)/2022 dated 01.02.2022	Yes, Unit has agreed to comply
43.	Unit will comply all the provisions of PWM Rules, 2016 and as amended from time to time	Yes, Unit has agreed to comply
44.	Unit will comply with all the directions, guidelines, order of Hon'ble NGT, Hon'ble Apex court, Hon'ble High Court, CAQM, CPCB/HSPCB as issued from time to time	Yes, Unit has agreed to comply
45.	Unit should comply directions of Haryana Govt., Urban Local Bodies Department , vide Haryana Govt. GAZ (EXTRA) Aug.20.2013(SRVN.29.1935 SAKA) dated 20/08/2013 and not use plastic carry bags in the premises or out side the premises by the unit or there persons.	Yes, Unit has agreed to comply
46.	Unit if found violating any of the provisions of PWM Rules, orders and directions as mentioned and any of the above said conditions, the CTO so granted will stand revoked apart from initiation of legal action against the unit	Yes, Unit has agreed to comply
47.	Unit should strictly comply the MSW Rules 2016 and updated time to time.	Door to Door Garbage collection by MC Palwal and constructed 16 number compost pits for waste generation from green belts
48.	A matter of Original Application No. 79/2022 Radhey Shyam & Ors Vs State of Haryana. Is pending in Hon'ble national green Tribunal New Delhi if any adverse decision announced by the Hon'ble Court against the unit, this CTO will be revoke and legal action will be initiate against the project proponent	Yes, Unit has agreed to comply
49.	Unit should change on Batter fuel i.e cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. in GENsets	Yes, Unit has agreed to comply

50.	Unit will submit the compliance of CTO conditions within 90 days.	Yes, Submitted (copy attached)
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भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन मंत्रालय

Regional Director

Government of India
Central Ground Water Authority
Ministry of Water Resources

CGWA/IND/Proj/2012-1213

No.21-4(451)/NWR/CGWA/2012- 3637

Dated:- 17 MAY 2012

To,

M/s Omaxe Ltd.,
7, Local Shopping Centre,
Kalkaji, New Delhi- 110015

Sub:- NOC for ground water withdrawal by M/s Omaxe Ltd., in respect of their proposed township project including group housing with community services "Omaxe-City at Palwal" at Sector-11 & 14, Palwal, Tehsil Palwal, District Faridabad, Haryana – reg.

Sir,

Kindly refer to your letter No. OL/CGWA/OC-Palwal/2011 dated 30.6.2011 on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, North Western Region, Chandigarh vide their office letter no. 4(172)A-HR/OLP/NWR/S&I/2011 - 951 dated 24.4.2012 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Omaxe Ltd., in respect of their proposed township project including group housing with community services "Omaxe-City at Palwal" at Sector-11 & 14, Palwal, Tehsil Palwal, District Faridabad, Haryana.** The NOC is, however subject to the following conditions:-

1. The firm may abstract **1800 m³/day** (not exceeding 657000 m³/year) of ground water, through proposed seven (7) tubewells only (of which two are to be kept as standby). No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. The wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, at least once in a month. The ground water quality to be monitored twice in a year during pre monsoon and post monsoon periods.

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066
Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369
Website : www.cgwb.gov.in, www.mowr.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

3. **M/s Omaxe Ltd.**, shall, in consultation with the Regional Director, Central Ground Water Board, North Western Region, Chandigarh implement ground water recharge measures at least to the tune of **233417.48 m³/year** as proposed, for augmenting the ground water resources of the area.
4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, North Western Region, Chandigarh for verification and under intimation to this office.
5. The firm at its own cost shall install piezometers at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, North Western Region, Chandigarh.
6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, North Western Region, Chandigarh on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

Yours faithfully


Regional Director

Copy for information to:

1. The Member Secretary, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana.
2. The Additional Director (IA), Ministry of Environment & Forests, (I.A. Division), Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi-110015.
3. The Regional Director, Central Ground Water Board, North Western Region, Chandigarh. This has reference to your letter no. 4(172)A-HR/OLP/NWR/S&I/2011 - 951 dated 24.4.2012.
4. TS to Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad.


Regional Director